

File No. 1 (56) 2012/ Advisory/ FSSAI
Food Safety and Standards Authority of India
(Ministry of Health & Family Welfare, Govt. of India)
3rd & 4th Floor, FDA Bhawan, Kotla Road
New Delhi – 110002

Date: 04.07.2012

Subject: Statutory Advisory

By virtue of the power under Section 16(5) of FSS Act, 2006, which states "The Food Authority may from time to time give such directions, on matters relating to food safety and standards, to the Commissioner of Food Safety, who shall be bound by such directions while exercising his powers under this Act", the following directive is being issued by Food Authority.

1. It has come to notice that licenses have been issued under PFA even after 5th August, 2011.
2. Similarly, some licenses have been issued in the name of proprietary foods when Section 22 of FSS Act, 2006 clearly mandates that such licenses will be issued after product approval.
3. Designated officers of the State have issued licenses for items which are clearly in the purview of the Central Licensing Authority under Schedule – I of FSS (Licensing and Registration of Food Businesses) Regulation, 2011. Food Authority finds such erroneously issued licenses as ab initio void. The Designated Officers who have erroneously issued license will cancel the wrong licenses and replace them by correcting the correct licensing fees if they pertain to State license. For Central licenses, wherever erroneously issued, DOs may cancel such licenses and guide the FBOs for taking central licensing through on-line method and send the list of such cases to CEO, FSSAI.

Wherever, Product approvals have been given, they shall be cancelled forthwith and FBOs be guided to take central license alongwith Product Approval.

This issues with the approval of CEO, FSSAI.


(Dr. S.S. Ghonkrokta)
Director (Enforcement)

To: Commissioner Food Safety of all States/ UTs

Copy To:

1. PPS to CP
2. PS to CEO